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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO.7 (RE-2001)/1997-2002
NEW DELHI: 31st March, 2001

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items , 1997-2002 published on 31st March, 1997 (RE-98) as amended from time to time, namely –

“1. Import of all such items which were earlier allowed against surrender of SIL and not included in Notification No. 2(RE-2001) dated 31.03.2001, shall be restricted. However, import of gold and silver by nominated and authorized agencies by the RBI / Ministry of Finance shall continue to be free.

2. The following shall be added at the end of Appendix V to Schedule 1 of ITC(HS) Classifications of Export and Import Items, 1997-2002:

Sl. No.	Applicable BIS standard	Name of the product
132	IS13428:1998	Packaged Natural Mineral Water
133	IS14543:1998	Packaged Drinking Water (Other than Packaged Natural Mineral Water)

This issue in public interest.

Sd/-
(N.L. LAKHANPAL)
Director General of Foreign Trade and ex-officio
Additional Secretary to the Government of India

(O.P. HISARIA)
Dy. Director General of Foreign Trade